

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 11
IA No. 723/2022
And
CP (IB) No. 289/Chd/Hry/2021
Under Section 9, IBC 2016
& R 11, NCLT**

In the matter of:-

Sultaniya Sons Tradelink Pvt. Ltd.

...Petitioner/Operational Creditor

Versus

Lakhani Footwear Pvt. Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Amrinder Singh, Advocate for the petitioner
Mr. Adiyta P Arora, Advocate for the respondent

IA No. 723/2022 And CP (IB) No. 289/Chd/Hry/2021

The learned counsel for the petitioner has filed Vakaltanama vide Diary No.01368/3 dated 18.08.2022. The same is taken on record. Heard in IA No.726/2022, which has been filed to place on record Settlement Agreement dated 04.04.2022 between the parties. The same is taken on record. Accordingly, IA No.723/2022 is disposed of.

2. It is stated by learned counsel for the petitioner that on instructions he may be permitted to withdraw the present petition. In view of the settlement agreement, the same is allowed and the present petition bearing CP (IB) No.289/Chd/Hry/2021 is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 25, 2022
AV

IA No. 723/2022
And
CP (IB) No. 289/Chd/Hry/2021